

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:486
ANSWERED ON:26.02.2015
E RICKSHAWS
Owaisi Shri Asaduddin

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether any notice/directions have been issued by the Hon. Supreme Court in respect of e-Rickshaws;
- (b) if so, the details thereof along with the action taken by the Government in this regard;
- (c) whether the Government has laid down any norms with regard to sale, manufacture and operation of e-rickshaws; and
- (d) if so, the details thereof along with the action taken by the Government for the plying of e-rickshaws?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) & (b) No, Madam.

(c) & (d) Ministry has notified GSR 709(E) dated 08.10.2014, S.O. 2590(E) dated 08.10.2014 and GSR 27(E) dated 13.01.2015 for amending the Central Motor Vehicles Rules, 1989 (CMVRs) to include specifications regarding manufacture and operation of e-rickshaws under the ambit of CMVRs to bring relief to people depending on e-rickshaws for their livelihood. As regard to operation of e-rickshaws, a scheme known as the E-Rickshaw Sewa Scheme has been issued by Government of National Capital Territory of Delhi. Further, Transport Department of Government of National Capital Territory of Delhi has started the process of issuance of Licenses and Registration for E-Rickshaws in consonance with the amended provisions notified by Ministry of Road Transport and Highways.